

(23)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

ORIGINAL APPLICATION No.366 of 1996

Date of Judgement: 27.3.96

Between:

G.Satyana~~rayana~~ Rao

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Applicant

and

1. Union of India, represented by
the Secretary,
Ministry of Defence,
New Delhi.

2. The Director General,
Research & Development Organisation,
Ministry of Defence,
New Delhi.

3. The Director,
Defence Research Development Laboratory,
Kanchanbagh,
Hyderabad-58.

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Respondents

COUNSEL FOR THE APPLICANT: Mr. P.B.Vijaya Kumar

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, Sr.CGSC

CORAM:

HON'BLE SHRI JUSTICE M.G.CHAUDHARI, VICE CHAIRMAN

HON'BLE SHRI H.RAJENDRA PRASAD, MEMBER (ADMN.)

JUDGEMENT

Heard Shri ~~Petro~~ for Shri P.B.Vijaya Kumar, learned counsel for the applicant. The applicant has grievance against his posting at Delhi and wants to be retained at Hyderabad. He has impugned the order dated

W.H.

1.3.96 of his posting at Delhi. Since it is a matter of mere posting which ordinarily is an incident of service, appropriate authorities to look into the grievance of the applicant ^{are} or the departmental authorities. The applicant was required to file a representation to the concerned authority and if it were to be rejected, then only he ^{could} seek to approach this Tribunal. There is no mention in the application that any representation has been filed before the authorities concerned against the impugned order. The learned counsel, however, orally stated that a representation has been filed on 4.3.96. We see no reason as to why that fact has not been disclosed in the OA which was filed on 13.3.96. Since the applicant has not exhausted the departmental remedies, we are not inclined to entertain this OA at this stage. If any representation has already been filed, the applicant has to pursue the same and await ^{the} result thereof. In case no representation has so far been filed, the applicant may consider filing the same if permissible under the rules. The OA is, therefore, disposed of at the admission stage in the above terms.

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(H.RAJENDRA PRASAD)

Member (Admn.)

M.G.CHAUDHARI
Vice Chairman

Dated: 27th March, 1996
Open court dictation.

Amrit
Deputy Registrar (S)

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To

1. The Secretary, Union of India,
Ministry of Defence, New Delhi.
2. The Director General, Min.of Defence,
Research and Development Organisation,
New Delhi.
3. The Director, Defence Research Development Laboratory,
Kanchanbagh, Hyderabad-58.
4. One copy to Mr.P.B.Vijayakumar, Advocate, CAT.Hyd.
5. One copy to Mr.N.R.Devraj, Sr.CGSC.CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

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10/4/96

I COURT

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE ~~V.NEELADRI RAO~~
M.G.Chandhali
VICE CHAIRMAN

AND
THE HON'BLE MR.~~R.RANGARAJAN~~ : M(A)
H.Ravindra Prasad

Dated: 27-3-1996

ORDER/JUDGMENT

M.A/R.A./C.A.No.

in

O.A.No. 366/96

T.A.No.

(w.p.No.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions

Dismissed.

at the admission

Dismissed as withdrawn.

Dismissed for default.

Ordered/Rejected.

No order as to costs.

1/25 OA copies No. 5/96 Copy

केन्द्रीय प्रशासनिक अधिकार Central Administrative Tribunal प्रेषण/DESPATCH - 4 APR 1996 NSup
हृदयाद यायापी HYDERABAD BENCH